

I/391665/2024

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Jammu, the 15th May, 2024

S.O.294.- In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Samba.

S.No.	Name	Jurisdiction
1.	Smt. Yashmeen Akthar	Naib Tehsildar Nandpur
2.	Sh. Raman Kumar	Naib Tehsildar Chambliyal
3.	Sh. Jaimal Kumar	Naib Tehsildar Ramgarh

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/17/2021-10

Dated :- 15 -05- 2024

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government ,Revenue Department
4. Deputy Commissioner, Samba. This is with reference to letter No DMS/JC/24-25/836-839 dated 11-05-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Senior Law Officer
Department of Law, Justice and P.A

15.5.2024